

## ਦਫਤਰ ਸਿਵਲ ਜੱਜ (ਸੀਨੀ: ਡਵੀ.) ਮੋਗਾ ਨਿਲਾਮੀ ਇਸ਼ਤਿਹਾਰ

ਦਫਤਰ ਸਿਵਲ ਜੱਜ (ਸੀਨੀਅਰ ਡਵੀਜਨ) ਮੋਗਾ ਵੱਲੋਂ ਜੁਡੀਸ਼ੀਅਲ ਕੋਰਟ ਕੰਪਲੈਕਸ ਮੋਗਾ ਵਿਖੇ ਦਫਤਰ ਸਿਵਲ ਜੱਜ (ਸੀਨੀਅਰ ਡਵੀਜਨ) ਮੋਗਾ ਵੱਲੋਂ ਜੁਡੀਸ਼ੀਅਲ ਕੋਰਟ ਕੰਪਲੈਕਸ ਮੋਗਾ ਵਿਖੇ ਸਾਲ 2020-2021 (01 ਅਪ੍ਰੈਲ 2020 ਤੋਂ 31 ਮਾਰਚ 2021) ਲਈ ਭੋਜਨ ਭੰਡਾਰ (ਕੰਟੀਨ) ਅਤੇ ਪਾਰਕਿੰਗ ਸਟੈਂਡ ( 2 ਵੀਲੂਰ/4 ਵੀਲੂਰ) ਦੇ ਲਈ ਸੀਲਬੰਦ ਕਵਰ ਵਿੱਚ ਟੈਂਡਰ 25 ਮਾਰਚ 2020 ਤੱਕ ਲਏ ਜਾਣੇ ਹਨ। ਇਹ ਟੈਂਡਰ ਮਿਤੀ 26.03.2020 ਨੂੰ ਦਿਨ ~~ਵੀ~~ ਵਾਰ 11:00 ਵਜੇ, ਸਿਵਲ ਜੱਜ (ਸੀਨੀ. ਡਵੀ.) ਮੋਗਾ, ਕਚਿਹਰੀ ਅਹਾਤਾ ਮੋਗਾ ਵਿਖੇ ਮਾਨਯੋਗ ਜਿਲ੍ਹਾ ਅਤੇ ਸੈਸ਼ਨ ਜੱਜ ਸਾਹਿਬ ਮੋਗਾ ਜੀ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਖੋਲੇ ਜਾਣੇ ਹਨ। ਜੇ ਕੋਈ ਪਾਰਟੀ/ਫਰਮ ਦਾ ਵਿਵਹਾਰ ਸਹੀ ਨਹੀਂ ਪਾਇਆ ਜਾਂਦਾ ਤਾਂ ਉਸ ਨੂੰ ਇਸ ਪ੍ਰਕਿਰਿਆ ਵਿੱਚ ਹਿੱਸਾ ਲੈਣ ਤੋਂ ਰੋਕਿਆ ਜਾਵੇਗਾ। ਕਿਸੇ ਵੀ ਵਿਅਕਤੀ ਦਾ ਕੋਈ ਕਾਰਨ ਦੱਸੇ ਬਿਨਾਂ ਟੈਂਡਰ ਰੱਦ ਕਰਨ ਦਾ ਵਿਭਾਗ ਅਧਿਕਾਰ ਰੱਖਦਾ ਹੈ।

ਲੜੀ ਨੰ:	ਠੇਕਾ ਕਿਸਮ	ਸਥਾਨ	ਸਕਿਊਰਟੀ ਰਕਮ	ਰਾਖਵੀਂ ਕੀਮਤ
1	ਸਾਈਕਲ ਸਟੈਂਡ (2ਵੀਲੂਰ/4 ਵੀਲੂਰ)	ਕਚਿਹਰੀ ਅਹਾਤਾ	25,000/-ਰੁਪਏ	5,00,000/-ਰੁਪਏ
2	ਭੋਜਨ ਭੰਡਾਰ ਕੰਟੀਨ	ਕਚਿਹਰੀ ਅਹਾਤਾ	25,000/-ਰੁਪਏ	7,50,000/-ਰੁਪਏ

ਹਰੇਕ ਬੋਲੀ ਕਰਤਾ ਨੂੰ ਸੀਲਬੰਦ ਕਵਰ ਦੇ ਨਾਲ ਸਕਿਊਰਟੀ ਰਕਮ ਸਿਵਲ ਨਾਜਰ ਪਾਸ ਕਿਸੇ ਵੀ ਰੂਪ ਵਿੱਚ ਵੱਖਰੇ ਤੌਰ ਤੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣੀ ਲਾਜ਼ਮੀ ਹੈ। ਟੈਂਡਰ ਪ੍ਰਵਾਨ ਕਰਨ ਜਾਂ ਨਾਕਰਨ ਕਰਨ ਦੇ ਅਧਿਕਾਰ ਸਿਵਲ ਜੱਜ (ਸੀਨੀਅਰ ਡਵੀਜਨ) ਮੋਗਾ ਪਾਸ ਹਨ। ਕਿਸੇ ਵੀ ਹੋਰ ਜਾਣਕਾਰੀ ਲਈ ਸਿਵਲ ਜੱਜ (ਸੀਨੀਅਰ ਡਵੀਜਨ) ਮੋਗਾ ਦੇ ਦਫਤਰ ਦੇ ਟੈਲੀਫੋਨ ਨੰਬਰ 01636-238605 ਤੇ ਸਪੱਰਕ ਕਰ ਸਕਦਾ ਹੈ ਅਤੇ ਜਾਂ ਫਿਰ ਕਚਿਹਰੀ ਦਾ ਵੈਬਸਾਈਟ <http://ecourts.gov.in/moga/history> ਤੇ ਵੀ ਚੈਕ ਕਰ ਸਕਦਾ ਹੈ।

ਸਹੀ/-ਸਿਵਲ ਜੱਜ,  
ਸੀਨੀ: ਡਵੀ.)ਮੋਗਾ

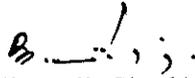
**OFFICE OF THE CIVIL JUDGE(SENIOR DIVISION), MOGA.****AUCTION NOTICE**

It is for the information of General Public that an open auction for allotment of canteen and parking stand (two wheelers and four wheelers) on lease basis (as shown in the site plan open to inspection in the office of District & Sessions Judge, Moga), shall be conducted on 26.03.2020 at 11.00 a.m in the Judicial Court Complex, Moga for the period 01.04.2020 to 31.03.2021 subject to the following terms and conditions:

1. The minimum reserve price for the auction of canteen is fixed as Rs.7,50,000/- whereas the minimum reserve price for the auction of parking stand is fixed as Rs.5,00,000/-.
2. 25% of the auction price will have to be deposited by the highest bidder at the spot. The remaining amount shall be deposited by the lessee within one month of the commencement of the lease period.
3. In case of non deposit of lease money within the prescribed time, the first deposit of 25% of the lease money shall be forfeited and enclosures shall be put to auction for the remaining period. The first lessee shall be liable to pay the difference, if any, between the lease money, if the subsequent lease is for lesser amount.
4. The contractor may operate the canteen during working hours and will not change the basic structure of the canteen and will not sublet the same.
5. The auction of the canteen and parking stand shall be conducted separately. The intended bidder besides furnishing proof of his/her identity and permanent residence shall have to deposit Rs.25,000/- as eligibility fee/security amount to offer bid in each of the auction which shall be deposited in the shape of a bank draft in the name of Civil Judge(Senior Division), Moga. The eligibility fee deposited by the unsuccessful bidders shall be refunded by return of the demand draft on conclusion of auction.
6. The contractor, if for any extraneous reasons, stops providing service midway, then the amount paid by him towards lease money shall stand forfeited and will not be refunded in any eventuality.
7. Contractor will not cause any damage to furniture and fixtures, wherever provided and take charge after signing inventory of furniture/ fixtures. The contractor shall upkeep the canteen, furniture and other articles like LED TV, photo frame, curtains, tube lights, electrically fittings etc. Any damage caused to aforesaid articles will be recovered from the contractor.
8. Contractor will not sell any intoxicants in the canteen nor will he allow any body to misuse the premises of the canteen/parking stand.
9. Contractor will pay the electricity charges regularly and will not indulge in theft of the electricity at any time. The contractor while leaving the canteen at the end has to deposit the entire bill of the electricity.
10. Contractor shall ensure proper quality of eatables and there will be quality checks from time to time and his contract shall be liable to be cancelled, if he/she is found selling substandard products.
11. The contractor selected for canteen service shall be required to maintain highest

level of cleanliness both in and around canteen premises and standard of hygiene with regard to the persons under his employment and utensils for serving the food. The contractor shall also maintain proper cleanliness of parking stand.

12. The contractor will be responsible for providing proper sitting arrangement( within the canteen premises only) for the users of the canteen.
13. Contractor shall be permitted to sell only those articles as may be approved by the District & Sessions Judge, The approved list shall be revived from time to time making suitable additions and alterations. No unapproved articles shall be kept for sale. The rates of the articles as may be approved by the District & Sessions Judge, Moga will be displayed by the contractor at a prominent place in the canteen. Similarly, the parking rates of two wheelers/four wheelers as may be approved by District & Sessions Judge, Moga will be displayed by contractor at a prominent place in parking stand.
14. The contractor shall bear all expenses and the contractor shall be wholly and solely responsible for any dispute on account of non compliance with rules/ instructions.
15. The contractors shall not employ any persons below the age of 14 years.
16. The contractor will enter into the agreement as per prescribed proforma.
17. The contract shall be liable to be cancelled at any moment if the contractor is found doing illegal activities or providing services which are not in occurrence with the above mentioned terms and conditions and the deposited amount shall stand forfeited and will not be refundable in any eventuality.
18. That the contractor shall also furnish the name of his nominee who shall run the canteen/parking in his/ her absence or in case actual contractor dies during contract period. In case no nomination is furnished then contract shall be canceled with immediate effect and the remaining amount deposited by the contractor shall be forfeited.
19. The contractor shall be allowed to operate the canteen only only at the selected place. However, he shall be allowed to operate more sale points of Canteen in the Judicial Court Complex, Moga with the consent of District & Sessions Judge, Moga. It is made clear that other sale points shall not be sublet to sub contractors.
20. That contractor shall operate the Canteen under his own management and shall furnish the details of the employees hired by him to operate the canteen. If it is found that canteen has been sub let to sub contractor, the contract shall be canceled immediately and the remaining amount deposited by the contractor shall be forfeited.
21. The District & Sessions Judge, Moga reserves the right to reject the offer of any person without assigning any reason.

  
 (Bikramjit Singh)  
 Civil Judge(Senior Division),  
 Moga.